



2026:AHC:10260

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 42751 of 2025

Bechan Singh

.....Petitioner(s)

Versus

State Of U.P. And 6 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ashish Kumar, Girish Singh
Counsel for Respondent(s)	:	Bhupendra Kumar Tripathi, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard counsel for the petitioner, learned Standing Counsel accepted notice on behalf of Respondent nos. 1 to 4 and Shri Bhupendra Kumar Tripathi, learned counsel appearing on behalf of Respondent no.5.

2. In view of the order proposed to be passed today, notices need not be issued to the respondent nos.6 and 7.

3. The petitioner has preferred the present writ petition inter-alia with the following prayers:-

"i. issue a writ order in the nature of mandamus commanding the respondent no.2 to take action on the report dated: 03.11.2025 submitted by Lekhpal and Revenue Inspector of Village Mahanpur within certain stipulated period of time as this Hon'ble Court may deem fit considering the facts and circumstances of the case."

4. Facts in brief as contained in the writ petition are that the petitioner earlier approached this Court by filing Writ C No.28148 of 2025 (Bechan Singh vs. State of U.P. And 6 Others), which was finally disposed of by the Coordinate Bench of this Court vide judgment and order dated 21.08.2025. Order reads as follows:-

"1. This writ petition has been filed with the following prayers;

"i. issue a writ order in the nature of mandamus commanding the respondent no.2 to construct Government Medh over Gata No. 274 area 0.527 ht situated at Village Mahanpur, Tehsil Sadar, District- Jaunpur within certain stipulated period of time as this Hon'ble Court may deem fit considering the facts and circumstances of the case issue any other writ order or direction as this Hon'ble Court may deem fit and proper considering the facts and circumstances of the case."

ii. issue a writ order or direction in the nature of mandamus commanding the respondent no.3 to take decision on the representation of the petitioner dated: 02.07.2025 within certain stipulated period of time."

2. It is contended that an order under Section 24 of U.P. Revenue Code, 2006 has been passed but the private respondents are creating hindrance in compliance of the said order.

3. As no useful purpose would be served in keeping the matter pending or issuing notice to the private respondents, the writ petition is being disposed of, at the admission stage, without calling for counter affidavit, with a direction upon respondent No.2 to proceed with the application of petitioner and comply the order passed under Section 24 of U.P. Revenue Code, 2006, in accordance with law, preferably within a period of one month from the date of production of certified copy of this order, if there is no legal impediment.

4. With the aforesaid direction, present writ petition stands disposed of. "

5. Pursuant to the aforesaid, necessary action has been taken and the copy of spot memo is appended as Annexure-8 to the writ petition.

6. It is argued that thereafter again the private-respondents started interfering, hence a complaint was made by the petitioner before the concerned Lekhpal as provided under Section-22 of the U.P. Revenue Code, 2006. On the said complaint, a report has already been submitted on 03.11.2025.

7. It is argued that thereafter no action has been taken, hence the present writ petition.

8. On the other hand, it is argued by the learned Standing Counsel that necessary action be taken on the aforesaid complaint by the Respondent No.3, expeditiously.

9. Heard counsel for the parties.

10. With the consent of the counsel for the parties, the present writ petition is **disposed of finally**, directing the Respondent No.3 namely Tehsildar Sadar, District - Jaunpur to take action on the complaint submitted by the petitioner, most expeditiously and positively within a period of **two weeks** from the date of presentation of certified copy of this order, unless there is no legal impediment.

(Prakash Padia,J.)

January 16, 2026
Swati